

**HIGH COURT OF MANIPUR,  
IMPHAL  
WP (C) No. 185 of 2022  
With  
WP (C) No. 189 of 2019**

Jangdai Pamei

Petitioner

Vs.

State of Manipur & 3 ors.

Respondents

**IKAI KHUMNABAGI MASAK  
OIRABA JUSTICE A. BIMOL SING GI COURT TA  
14-09-2022**

N. Bipin learned counsel na mateng pangsenduna Petitioner gi maikaida lepliba H. S. Paonam learned senior counsel, respondent 1, 2 amasung 3 gi maikaida lepliba A. Vashum learned Government Advocate, respondent 6 ki maikaida lepliba Ph. Sanajaoba learned counsel, respondent no. 4 gi maikaida lepliba Ng. Premkumar learned Counsel amasung Miss M. Babina, learned counsel na mateng pangsenduna respondent no. 5 ki maikaida lepliba N. Ibotombi learned senior counsel na haiba sing adu tare.

Chathariba writ Petition asi, Manipur Sarkar gi secretary (TA & Hills) na tarikh 10-09-2018 da thokhiba notification adu atepa singgi marakta, singnaduna tharakpani; hairiba notification aduna respondent no. 4, ming oina pallabada Gaigakngam Kamei bu Tamenglong district ki manung channa leiba Sibilong Village ki village Authority gi Chairman (Khullakpa) oina khalle haina laothokhi. Petitioner na thangatlakliba wafamdi asini madudi hairiba khul adugi asengba khunbu/khullakpa kanano haibagi matangda Petitioner amasung respondent no. 4 gagi marakta yetnaba yannadaba ama lei; amasung masigi wafam asi Tamenglongi DC na tarikh 29-12-2021 thokhiba order aduda mayek sengna palli. Tarikh 29-12-2021 da thokhiba mamamngda haikhiba order asida DC na thamkhiba hairiba wafam sing adu ngasi faobada respondent no. 4 yaona kanagumba mishak amattana singnarakpa leitri. Petitioner gi maikaida lepliba learned counsel na asumna thamlak-ee madudi Sibilong Hill Village ki oifam thokpa asengba khunbu/khullakpa adu kanano haibagi matangda lakpa wafam asi madugi matangda warep piba ngambagi Shakti leiba Court amattana warep piba leitri haiba yetnadraba wafam asi yenglaga, chayetnariba notification asigi makhada respondent no. 4 bu Sibilong Hill Village ki Village Authority gi ex-officio chairman oina laothokpa asi ain gi mityengda aranbani amsung chatnaba yade. Asumnasu thamlak-e madudi asigumba yetnariba wafam asi madugi matangda warep piba ngamba Civil Court amana warep tadriba faobadi, meesak amabu chinggi khul amagi khunbu/khullakpa natraga Chief oina laothokpagi hak natraga sakti Rajya Sarkar da leite. Petitioner gi maikaida lepliba learned counsel na makha tana asumna tham-e madudi ain gi mari leinaba provision singi matung enna Sibilong Hill Village ki Village Authoritygi chairman khannabagi mikhal amatta pangthokkhiba leite amasung respondent no. 4 bu Sarkar na

sakti amasung hak amatta leitana Village Authority gi ex-officio gi chairman oina laothokhre haibasida yetnaba amatasu leite. Adum oinamak petitioner gi maikeida lepliba learned counsel na asumna thamlak-e madudi tarikh 10-09-2018 da thokhiba chayetnariba notification adu ain gi mityengda chatnaba yabra yadbra haibadugi matangda warep ama piba leitrigeida, oifam thokpa asengba khunbu/khullakpa asi kanano haibagi matangda leiriba chayetnaba yannadaba wafam asi madugi matangda warep piba ngambagi Shakti leiba Civil Court amana wayenaduna warep pidriba faobadi petitioner amasung respondent no. 4 yaona misak amattabu Siblong Hill Village ki Village Authority gi ex-officio chairman oina haptanaba Rajya Sarkar da yathang piba thoina kaidaba order ama taraga chathariba writ petition asi loisinba yai.

Respondent no. 4 gi maikeida lepliba Ng. Premkumar Learned counsel na asumna thammi madudi respondent no. 4 asi hairiba chinggi khul adugi oifam thokpa asengba khunbuni; amasung Manipur village (Authorities in Hill areas) Act, 1956 gi section 3 sub-section (4) gi provision sing adugi matung inna, Rajya sarkar na respondent no. 4 bu hairiba khul adugi Village Authority adugi ex-officio chairman oina laothokkhibani. Respondent no. 4 gi maikeida lepliba learned counsel na makha tana asumna thamlak-ee madudi petitioner na hairiba ching gi khul adugi khullakpagi fam adu magi oigadabani haina hairabadi, mahakna hairibadu chummi haina utnabagidamakta mahakna madugi matangda warep piba ngamba Civil Court ta chatpa yai.

Party sing gi maikeida lepliba learned counsel sing na thamlakpa wafamsing adu taraba matung, court asina asumna thamle madudi chayetnariba notification adu thoktringei mamangdagi hairiba ching gi khul adugi oifam thokpa asengba khunbu adu kanano haibagi matangda chayetnaba wafam lei haibasidi yannadaba leitrabanina, Rajya Sarkar na respondent no. 4 bu Village Authority adugi ex-officio chairman oina laothokfam thoktabani maramdi asigumba wathok asi wayenduna warep piba ngambagi Shakti Rajya Sarkar da leite. Eigi mot matung innadi asigumba wathok asi madugi matangda warep piba ngamba Civil Court amakhaktana wayenduna warep piba yai. Adum oinamak, Petitioner na chayetnariba notification adu kakthatnaba toudabana amasung hairiba Village Authority adugi matam kuidabida loigadouba oibana, Court asina chayetnariba notification aduda khut thingjinlaroi.

Adum oinamak masi mayek sengna khanghalli madudi hairiba khul adugi oifam thokpa asengba khunbu/khullakpa adu kanano haibagi matangda thokliba wathok asi madugi matangda warep piba ngamba Civil Court amana wayenduna warep tadriba faobadi, Tamenglong District ki Siblong Village ki Village Authority gi chairman asi Manipur Village (Authorities in hill areas) Act, 1956 ki makhada piriba provision adugi matung inna khaktadang hapkadabani.

Mathakta haikhiba yathang asiga loinana chathariba writ petition asi loisille.